

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 327 OF 2016**

**Dated: 01<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Chhattisgarh State Power Transmission Co. Ltd. ...Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant : Ms. Suparna Srivastava

Counsel for the respondent(s) : Mr. C. K. Rai  
Mr. Umesh Prasad

**ORDER**

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 02.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.03.2017 after serving copy on the other side.

List the matter on **25.04.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*